

**BEFORE THE ADJUDICATING OFFICER
SECURITIES AND EXCHANGE BOARD OF INDIA
CORRIGENDUM**

**CORRIGENDUM
TO
ADJUDICATION ORDER Ref. No. Order/MS/KS/2026-27/32482**

1. Whereas, an Adjudication Order No. Order/MS/KS/2026-27/32482 dated July 14, 2026 (hereinafter referred to as 'Order') has been passed in the matter of Adjudication Order in respect of Late Ms. Anju Rani in the matter of dealings in Illiquid Stock Options at BSE.
2. The name at the paragraph 12, page no. 4 in the said Order, has been inadvertently mentioned as "Ms. Anju Rani" instead of "Mr. Nitin Agarwal".
3. Accordingly, the name in the said Order appearing at paragraph 12, page no. 4, shall be read as "Mr. Nitin Agarwal".
4. The Order bearing Ref. No. Order/MS/KS/2026-27/32482 shall always be read with this 'Corrigendum' and other contents of the Order shall remain unchanged.
5. A copy of this Corrigendum shall be served upon to the last known addresses of deceased Noticee and Mr. Nitin Agarwal, and also to the Securities and Exchange Board of India.

**DATE: July 15, 2026
PLACE: MUMBAI**

**MEDHA SONPAROTE
ADJUDICATING OFFICER**